

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 302
(IB)-332(ND)2019
New IA- 1634/2024

IN THE MATTER OF:

M/s. Volkswagen Finance Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Khullar Hospital Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016 (Liq.)

Order delivered on 16.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Liquidator : Adv. J. Kiran, Mr. Kamal Aggarwal

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1634/2024: The IA has been preferred for taking Progress Report on record. For the reasons stated therein, **the IA is allowed**, and the progress report for the quarter ending on 30.09.2023 is kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)